

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 20529-20531/2013

(From the judgement and order dated 11/04/2013 in LAA No.48/2013,LAA
No.49/2013,LAA No.51/2013 of The HIGH COURT OF DELHI AT N. DELHI)

BHIM SINGH & ORS. ETC.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

With IA 1-3 (c/delay in filing SLP,c/delay in refiling SLP,permission to
place addl. documents on record and office report)

Date: 28/02/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Sudhir Naagar,Adv.
Mr. Mohit Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Leave granted.
Connect with Civil Appeal Nos. 11241-11294 of 2011.

|(Pardeep Kumar)
|AR-cum-PS

|(Renu Diwan)
|Court Master

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